

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Service Tax Appeal No. 42116 of 2016

(Arising out of Order-in-Appeal No.393/2016(STA-I) dated 04.07.2016 passed by the Commissioner of Service Tax (Appeals-I), Chennai)

M/s.Utracon Structurals Pvt. Ltd.

Appellant

New No.31, Besant Avenue, Adyar
Chennai 600 020

Vs.

Commissioner of GST & Central Excise

Respondent

Chennai South Commissionerate
MHU Complex, No.692, Anna Salai, Nandanam,
Chennai 600 035

APPEARANCE:

Shri Anand Sashidharan, Advocate for the Appellant
Ms. Sridevi Taritla, ADC (AR) for the Respondent

CORAM :

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri P. Anjani Kumar, Member (Technical)

Final Order No. 40680 / 2021

Date of Hearing: 13.01.2021
Date of Decision: 13.01.2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020-C(AR) dated 03.12.2020 before the Registry along with the list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included

in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(P. ANJANI KUMAR)
Member (Technical)